

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2771
ANSWERED ON:11.12.2012
PROTECTION AGAINST NAXAL VIOLENCE
Pandey Saroj

Will the Minister of HOME AFFAIRS be pleased to state:

(a) Whether the Union Government has formulated any action plan for rehabilitation and protection of women and children affected by naxal violence; and

(b) If so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b): Under the Security Related Expenditure (SRE) Scheme of the Government of India, ex-gratia payment of rs 1 lakh to the family of each civilian killed and rs 3 lakh to the family of each security personnel killed due to LWE violence is reimbursed by the Central Government. In addition, an amount of rs 3 lakh is paid to the family of civilian victim of the deceased or for permanent incapacitation under the Central Scheme for Assistance to Civilian Victims/family of victims of Terrorist, Communal and Naxal Violence. Besides this, the State Government have their own policy for providing relief to the families of civilians and security personnel killed in LWE violence. However, there is no separate policy for women as such.

The National Commission for Protection of Child Rights (NCPCR) is implementing Bal Bandhu Scheme in Assam, Andhra Pradesh, Maharashtra, Bihar and Chhattisgarh. The Scheme attempts, inter-alia, to bring stability in the lives of children and to ensure that all their entitlement to security, health, nutrition, sanitation, education and safety are fulfilled through Government action.